

Action Taken Report in the OA No. 621/2019 titled as Resident Welfare Association (Regd.) Vs State of Haryana & ors.

The complaint has been made in the Hon'ble NGT regarding unauthorized and polluting yarn manufacturing factories which are established in Sector- 18, Haryana Sahari Vikas Paradhikaran, Panipat without obtaining any consent to establish and consent to operate from the Haryana State Pollution Control Board (HSPCB). These illegal yarn manufacturing units have also not obtained the permission from Central Ground Water Authority (CGWA) for extraction of ground water. It has been mentioned in the complaint that these illegal factories also discharge their toxic effluent with the help of tankers, into Irrigation Canal No.2 of Panipat City emerges in the holy River Yamuna. It has been alleged that these industries are categorized as Red Category industries which are grossly polluting industries which have been discharging environmental pollutants directly into the ambient air and water, having potential threat to cause adverse effect on the soil, water and air quality.

The said matter OA No.621 of 2019 was listed before Hon'ble National Green Tribunal on 10.10.2019 and the operative part of Order at Para No.7 that none of the 9 operating units has obtained permission from CGWA for extraction of ground water therefore closure action by sealing the borewell of these units shall be taken by CGWA. The letter for initiating action against these units has been issued to CGWB by Nodal agency. At Para No.3 it is further directed that certain steps have been taken for recovery of compensation on 'Polluter Pays' principle. The action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

The pointwise reply of the directions is given as under:-

1. That HSPCB has already written a letter to CGWA vide letter No.HSPCB/PR/2019/1846 dated 13/09/2019 (copy enclosed as Annexure 1) in reference to this letter. CGWA has requested to District Magistrate, Panipat to initiate action against the violating units and sealing of borewells of said units immediately vide letter No.4(172)A-CGWA/NWR/S&I/2019-09 dated 02/01/2020 (copy enclosed as Annexure 2).
2. That District magistrate, Panipat has constituted a team for the sealing of borewells/tubewells which were operating without permission of CGWA consisting of SDM, Panipat, Regional Officer, HSPCB, Panipat, Joint Director, DIC, Panipat and Hydrologist, CGWA, Karnal vide Endst.No.119/MB dated 21/01/2020 (copy enclosed as Annexure 3).

3. That the borewells of the violating units has been sealed on 27/01/2019 by the team and the Environmental Compensation has been levied on the said units. The detail is given as under:-

The brief detailed of the units as mentioned in the complaint are given in table below:

Table 1

Sr. No	Name of unit	Present operating status	Status of polluting activity	Category and status of consent to operate from HSVP	Status of ground water permission	Action taken
1.	M/s Longwal Spinning Mill, Sector-18, Panipat	The unit is operating at present site.	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA applied on 13/09/2019 but not obtained	Borewell sealed on 27/01/2020
2.	M/s Looms Knots, Sector-18, Panipat	The unit is operating in the name of Looms and Knots	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA applied on 13/09/2019 but not obtained	Borewell sealed on 27/01/2020
3.	M/s Geeta Spinning Mills, Sector-18, Panipat	The unit is operating at site	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate obtained by the unit.	Permission from CGWA applied on 13/09/2019 but not obtained	Borewell sealed on 27/01/2020
4.	M/s Ashoka Spinning Mill, Sector-18, Panipat	The unit is operating in the name of Aarav industry.	No dyeing and bleaching activity done by the unit	White category. Consent to operate not required	The tubewell installed but not in use. Permission from CGWA applied on 13/09/2019 but not obtained	Borewell sealed on 27/01/2020
5.	M/s Bhartiya Spinning Mill, Sector-18, Panipat	The unit is operating at site.	No dyeing and bleaching activity done by the unit	Green category. Consent to operate not obtained	Permission from CGWA not obtained	Borewell sealed on 27/01/2020

6.	M/s Lord shiva spinning Mill, Sector-18, Panipat	The unit is operating in the name of DSP Handloom	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permissio n from CGWA not obtained	Borewell sealed on 27/01/20 20
7.	M/s Kaushalya woollen Mill, Sector-18, Panipat	The unit is operating in the name of Kanahiya enterprises and S K Tradèrs	No dyeing and bleaching activity done by the unit	Not fall in any category of the Board. Consent to operate not required	Permissio n from CGWA not obtained	Borewell sealed on 27/01/20 20
8.	M/s Saraswati woollen Mill, Sector-18, Panipat	The unit is operating in the name of Birmi international	No dyeing and bleaching activity done by the unit	The unit is engaged in knitting process which is not covered under consent managemen t of the Board.	Permissio n from CGWA not obtained	Borewell sealed on 27/01/20 20
9.	M/s Jyoti Spinning Mill, Sector-18, Panipat (Sawan K Motors private limited operating at the existing site)	The unit is operating in the name Sawan K Motors private limited	No dyeing and bleaching activity done by the unit	Orange category (Washing and servicing of automobile). Consent to operate obtained by the unit.	Permissio n from CGWA applied on 10/09/20 19 but not obtained	Borewell sealed on 27/01/20 20

4. That the Environmental Compensation has been levied on the said units. The detail is given as under:-
The brief detailed of the units as mentioned in the complaint are given in table below:

Table 1

Sr. No.	Name of unit	Use of ground water	Status of Environmental Compensation	Status of deposition of Environmental Compensation
1.	M/s Longwal Spinning Mill, Sector-18, Panipat	Domestic use (5m3/day already submitted	Imposed by District Magistrate, Panipat vide No.441/MB dated 20/02/2020 of	Recovery of Environmental compensation is Under process

		In report)	Rs.6,96,800/- attached as Annexure-4	
2.	M/s Looms Knots, Sector-18, Panipat	Domestic use (2.5m3/day already submitted in report)	Imposed by District Magistrate, Panipat vide No.442/MB dated 20/02/2020 of Rs.3,48,400/- attached as Annexure-5	Recovery of Environmental compensation is Under process
3	M/s Geeta Spinning Mills, Sector-18, Panipat	Domestic use (2m3/day already submitted in report)	Imposed by District Magistrate, Panipat vide No.450/MB dated 20/02/2020 of Rs.2,78,720/- attached as Annexure-6	Recovery of Environmental compensation is Under process
4	M/s Ashoka Spinning Mill, Sector-18, Panipat	Domestic use (1m3/day already submitted in report)	Imposed by District Magistrate, Panipat vide No.444/MB dated 20/02/2020 of Rs.1,39,460/- attached as Annexure-7	Recovery of Environmental compensation is Under process
5	M/s Bhartiya Spinning Mill, Sector-18, Panipat	Domestic use (1m3/day already submitted in report)	Imposed by District Magistrate, Panipat vide No.443/MB dated 20/02/2020 of Rs.1,30,320/- attached as Annexure-8	Recovery of Environmental compensation is Under process
6	M/s DSP Handloom (In the premises of Lord Shiva Spinning Mill), Sector-18, Panipat	Domestic use (2m3/day already submitted in report)	Imposed by District Magistrate, Panipat vide No.446/MB dated 20/02/2020 of Rs.2,60,640/- attached as Annexure-9	Recovery of Environmental compensation is Under process
7	M/s Kaushalya woollen Mill, Sector-18, Panipat	Domestic use (2m3/day already submitted in report)	Imposed by District Magistrate, Panipat vide No.445/MB dated 20/02/2020 of Rs.2,78,720/- attached as Annexure-10	Not deposited.
8	M/s Saraswati woollen Mill, Sector-18, Panipat	Domestic use (3m3/day already submitted in report)	Imposed by District Magistrate, Panipat vide No.449/MB dated 20/02/2020 of Rs.4,18,080/- attached as Annexure-11	Recovery of Environmental compensation is Under process
9	M/s Jyoti Spinning Mill,	(i) Domestic use	Imposed by District Magistrate,	Recovery of Environmental

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Sector-18, Panipat (Sawan K Motors private limited operating at the existing site as Service Station)	(0.5m ³ /day) (II) Industrial use (6.5m ³ /day already submitted in report)	Panipat vide No.447/MB dated 20/02/2020 of Rs.8,76,719/- for Industrial use and vide No.448/MB dated 20/02/2020 of Rs.69,680/- for domestic use attached as Annexure-12	compensation is Under process
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5. That the unit mentioned as. M/s Jyoti Spinning mill is operating in the name of M/S Sawan K Motors Pvt Ltd engaged in sale and services of Hyundai cars. The unit has obtained consent to operate from HSPCB. The unit is covers under orange category and requires to be shifted from the said location within 2 years from the date of notification of ULB i.e 20.07.2016. But now the unit has closed its polluting activity at site. Only the sale point has been provided at site presently The Environmental compensation has already been imposed on the unit and the bore well of the unit has already been seal, The unit has already obtained the license from Municipal Corporation, Panipat, the copy of the license issued by the Municipal corporation is enclosed as Annexure -13, In view of above no further action is required to be taken in this regards .
6. That the Borewells of the said units mentioned in Sr.No. 1 to9 has already been sealed and Environmental Compensation has also been imposed on the said units. The recovery of the amount of the Environmental Compensation is under process.



(Shailender Arora)

Regional Officer, HSPCB, Panipat

CM

Annexure ¹



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropc@gmail.com

No HSPCB/PR/2019/1846
FTMS:

Dated 13/9/19

To
The Regional Director,
Central Ground Water Authority,
North-west Region, 3-B, Sector-27-A
Chandigarh

Sub: Initiating action against the units mentioned in O.A. No 621/2019 titled as Resident Welfare Association (Regd.) Vs State of Haryana & ors pending before the Hon'ble National Green Tribunal, New Delhi.

Kindly refer to subject noted above, it is intimated that units mentioned in the complaint was visited on 21/08/2019 and 22/08/2019 by the team in compliance of order dated 05/08/2019 in the O.A. No.621/2019 titled as Residents Welfare Association (Regd.) Vs State of Haryana. During the inspection it was found that the units mentioned in the complaint has not obtained the required permission from CGWA for extraction of ground water. The list of the units is given as under:

1. M/s Longowal Spinning Mills, Sector-18, Panipat.
2. M/s Loom Knits, Sector-18, Panipat
3. M/s Geeta Spinning Mills, Sector-18, Panipat
4. M/s Ashoka Spinning Mills, Sector-18, Panipat
5. M/s Parkash Woollen Mills, Sector-18, Panipat presently working as unit M/s Pratham Textile, Sector-18, Panipat
6. M/s Bhartiya Spinning Mill, Sector-18, Panipat
7. M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat presently working as unit M/s DSP Handloom, Sector-18, Panipat
8. M/s Kaushalya woollen Mills, Sector-40, Panipat
9. M/s Saraswati woollen Mills, Sector-40, Panipat
10. M/s Jyoti Spinning Mills, Sector-18, Panipat presently working as unit M/s Sawan K. Motors Pvt. Ltd., Sector-18, Panipat

In view of the above, kindly initiate the action against the said violating units in accordance with law.

It is submitted for your kind information & further necessary action, please.

DA/As above


Regional Officer,
HSPCB, Panipat



बेटी बचाओ बेटी पढ़ाओ।

2462
7/1/20

Annexure - 2

GOVERNMENT OF INDIA

Speed post/e-mail

Phone : 0172-5021960-61-86
Fax : 0172-2639500
Email : rdnwr-cgwb@nic.in

Central Ground Water Board,
North Western Region,
Bhujal Bhawan, Plot # 3-B,
Sector 27-A, Madhya Marg,
Chandigarh - 160 019

Dated: 02/01/2020

No. 4(172)A-CGWA/NWR/S&I/2019- 09-

To

The Deputy Commissioner
City Magistrate
First Floor
Mini Secretariat, Panipat
Haryana-132103

RO
AEE
JEE
Asst. Clerk
02/01/20

Sub: Initiating action against the units mentioned in O.A. No. 621/2019 titled as Residential Welfare Association (Regd.) Vs State of Haryana & ors pending before the Hon'ble National Green Tribunal, New Delhi.

Ref: No. HSPCB/ PR/ 2019-1846 Dated 13.09.2019 (encl)

Sir,

Please refer to this office letter even numbered dated 09/10/2019 and the order of Hon'ble NGT dated 10.10.2019 (Annexure I) regarding O.A. No. 621/2019 titled as Residential Welfare Association (Regd.) Vs State of Haryana & ors pending before the Hon'ble National Green Tribunal, New Delhi through which you are requested to seal the tubewells located in the premises mentioned in the report of the committee so constituted as **none of the 09** (Sr. No. 1,2,3,4,5,6,7,8,9 as per para 7 on Page no. 11 of the committee report) industries has obtained permission from CGWA for extracting Ground water. It is further clarified that six industries have applied for NOC from CGWA for extracting the ground water (List enclosed at Annexure-II). As these industries have applied for NOC after the Hon'ble NGT passed the orders for sealing of the tubewells located in these industries, you are requested to seal the tubewells located in all these nine industrial complexes.

In view of the above, it is pertinent to mention that you have been authorized by CGWA (Annexure III) to initiate action against industries that are extracting ground water illegally and that all the tubewells being used by these industries may be sealed with immediate effect until further order from Hon'ble NGT. Action Taken report in this matter may please be filed before the Hon'ble NGT.

Yours faithfully,

(S.K. Mohiddin), Sr.Hg
For Regional Director

Copy to:

1. The Regional Officer,, Haryana State Pollution Control Board, SCO No. 55, Sector -25, HUDA , Panipat, Haryana
2. The Member Secretary, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011

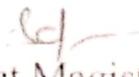
S.K. Mohiddin
02/01/2020
(S.K. Mohiddin), Sr.Hg
For Regional Director

ORDER

The Regional Director, Central Ground Water Board, Chandigarh has conveyed the order of hon'ble NGT regarding sealing of tubewells in ten industries situated at sector-18 and sector-40 namely (1) M/s Loongowal Spinning Mills, Sector-18, Panipat. (2) M/s Loon Knits, Sector 18, Panipat (3) M/s Geeta Spinning Mills, Sector-18, Panipat (4) M/s Ashoka Spinning Mills, Sector 18, Panipat (5) M/s Parkash Woollen Mills, Sector 18, Panipat presently working as unit M/s Textile, Sector 18, Panipat (6) M/s Bhartiya Spinning Mills, Sector 18, Panipat (7) M/s Lord Shiva Hand Spinning Mill, Sector 18, Panipat presently working as unit M/s DSP Handloom, Sector 18, Panipat (8) M/s Kaushalya woolen Mills, Sector 40, Panipat (9) M/s Saraswati woolen Mills, Sector 40, Panipat (10) M/s Jyoti Spinning Mills, Sector 18, Panipat presently working as unit M/s Sawan K. Motors Pvt. Ltd. Sector 18, Panipat in Panipat which are running without required permission from Central Ground Water Authority for extraction of ground water.

A committee of the following Officers is hereby constituted for sealing of the tubewells that are running without permission of CGWA in sector-18 and sector-40, Panipat.

- | | |
|---------------------------------|------------------|
| 1. SDM, Panipat | Chairperson |
| 2. RO, HSPCB, Panipat | Member Secretary |
| 3. Joint Director, DIC, Panipat | Member |
| 4. Hydrologist, CGWA, Karnal | Member |


District Magistrate,
Panipat.

Enst No. 119 / MB Dated 21/01/2020

- A copy is forwarded to following for information and necessary action :
1. Regional Director, Central Ground Water Board, Chandigarh
 2. SDM, Panipat.
 3. RO, HSPCB, Panipat.
 4. Joint Director, DIC, Panipat
 5. Hydrologist, CGWA, Karnal


District Magistrate,
Panipat.

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Longwal Spinning Mill, Sector-18, Panipat Rs.6,96,800/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Longwal Spinning Mill, Sector-18, Panipat is hereby directed to deposit the amount of Rs.6,96,800/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No.

441 / MB

Dated 20.02.2020

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Longwal Spinning Mill, Sector-18, Panipat through Sh. Bal Krishan, Director

Amind
3-3-2020

District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal dr wl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Geeta Spinning Mills, Sector-18, Panipat Rs.2,78,720/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Geeta Spinning Mill, Sector-18, Panipat is hereby directed to deposit the amount of Rs.2,78,720/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No.

450/MB

Dated 20.02.2020.

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Geeta Spinning Mill, Sector-18, Panipat through Sh. Yashpal. Director

(Handwritten signature)

District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Loom & Knots, Sector-18, Panipat Rs.3,48,400/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Loom & Knots, Sector-18, Panipat is hereby directed to deposit the amount of Rs.3,48,400/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No. 442/MB

Dated 20/2/2020

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Loom & Knots, Sector-18, Panipat through Sh.Ashish Mahta, Partner 9053002507

Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Ashoka Spinning Mills, Sector-18, Panipat Rs.1,39,360/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Ashoka Spinning Mills, Sector-18, Panipat is hereby directed to deposit the amount of Rs.1,39,360/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No. 444/MB

Dated 20/2/2020

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Ashoka Spinning Mills, Sector-18, Panipat through Sh. Prince Mangla, Partner, Mob.98961-05601.

Arvind
3-3-2020

Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Annexure - 8

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Bhartiya Spinning Mills, Sector-18, Panipat Rs.1,30,320/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Bhartiya Spinning Mill, Sector-18, Panipat is hereby directed to deposit the amount of Rs.1,30,320/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Dated *20/2/2020*

Endst.No. *443/MB*

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Bhartiya Spinning Mills, Sector-18, Panipat through Sh. Sunil Kumar, Partner, Mob.90504-59000

Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s DSP Handloom (in the premises of M/s Lord Shiva), Sector-18, Panipat Rs.2,60,640/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s DSP Handloom (in the premises of M/s Lord Shiva), Sector-18, Panipat is hereby directed to deposit the amount of Rs.2,60,640/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



^{Sd/-}
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No. 446/MB

Dated 20/2/2020

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s DSP Handloom (in the premises of M/s Lord Shiva), Sector-18, Panipat through Sh. Sunil Kumar, Partner, Mob.90504-59000

^{Sd/-}
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Kaushalya Woollen Mill, Sector-40, Panipat Rs.2,78,720/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Kaushalya Woollen Mill, Sector-40, Panipat is hereby directed to deposit the amount of Rs.2,78,720/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



^{SI/-}
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No. 445/MB

Dated 20/2/2020

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Kaushalya Woollen Mill, Sector-40, Panipat through Dr. Rakesh Bansal, Owner.

Saw Singh
8/3/20

SI
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Saraswati Woollen Mills, Sector-40, Panipat Rs.4,18,080/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Saraswati Woollen Mill, Sector-40, Panipat is hereby directed to deposit the amount of Rs.4,18,080/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No. 449/MB

Dated 20/2/2020

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Saraswati Woollen Mills, Sector-40, Panipat through Sh. Pankaj Bansal, Partner, Mob.99910-00051

Sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Sawan K Motors Pvt. Ltd. (in the premises of M/s Jyoti Spinning Mills), Sector-18, Panipat Rs.8,76,720/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Sawan K Motors Pvt. Ltd. (in the premises of M/s Jyoti Spinning Mills), Sector-18, Panipat is hereby directed to deposit the amount of Rs.8,76,720/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Endst.No. 447/MB

Dated 29/2/2020

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Sawan K Motors Pvt. Ltd. (in the premises of M/s Jyoti Spinning Mills), Sector-18, Panipat through Sh. Bhanu khetrapal, Partner 9812038855.

sd/-
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

ORDER

Whereas, Hon'ble National Green Tribunal (NGT) has issued directions on 10/10/2019 in the matter of OA No.621/2018 titled as Resident Welfare Associations V/s State of Haryana to impose Environment Compensation for the illegal drawl of ground water & closure action by sealing the borewell of these units shall be taken by CGWA and the action taken may also include compensation recovered by the State PCB for the illegal drawl of ground water.

Whereas the matter regarding levy of compensation on the units involving in illegal extraction of ground water was examined by the HSPCB, Panipat and calculated on the basis of prescribed formula in OA No.327 of 2018 as per the report dated 26/06/2019 of CPCB in which the concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water.

Whereas, vide letter No.HSPCB/PR/2020/3216 dated 29/01/2020 sent to this office by the Regional Officer, Panipat, whereby the Regional Officer has submitted this office the details of calculation methodology of levy of Environmental Compensation. The base year for the calculation has been taken from 15.04.2015 i.e. notification issued by CGWA for obtaining permission for withdrawal of ground water.

Whereas, the environment compensation is calculated on the basis of above formula in case of the unit M/s Sawan K Motors Pvt. Ltd. (in the premises of M/s Jyoti Spinning Mills), Sector-18, Panipat Rs.69,680/- and levied on the unit for the illegal drawl of ground water.

Whereas the unit M/s Sawan K Motors Pvt. Ltd. (in the premises of M/s Jyoti Spinning Mills), Sector-18, Panipat is hereby directed to deposit the amount of Rs.69,680/- to the HSPCB, Panipat within 15 days to avoid further legal action for the said violations.



^{sd/-}
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Dated 20/2/2020

Endst.No. 448/MB

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Regional Officer, HSPCB, Panipat
2. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
3. M/s Sawan K Motors Pvt. Ltd. (in the premises of M/s Jyoti Spinning Mills), Sector-18, Panipat through Sh. Bhanu khetrpal, Partner 9812038855.

^{sd/-}
District Magistrate-cum-
Prescribed Authority as
per report of CPCB dated
29/06/2019, Panipat

Annexure-13

MUNICIPAL CORPORATION PANIPAT

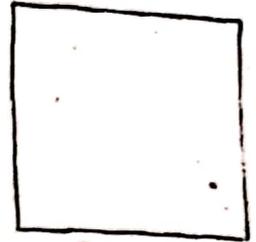
Public Works, Water, Light & Power, Panipat
Tel. 0182-2615800 Fax 0182-2615800
E-mail- panipat132103@gmail.com

License U/S 331 OF Haryana Municipal Corporation Act 1994

License No. MCP/TL/ 125/2019-20

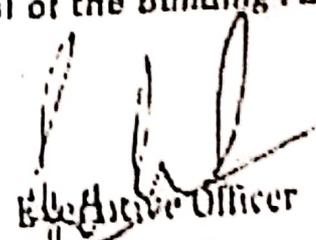
Dated:- 7-11-19

M/s Sawan K Motors Pvt. Ltd.
Near Radha Swami Satsang Bhawan,
Sec-19 Huda, G.T Road Karnal Side Panipat.



Reference your application dated 04/11/2019 regarding license U/S 331 of Haryana Municipal Corporation Act 1994 for Car Agency. Your application has been considered and license for Automobiles Showroom is granted on the following terms and conditions:-

- 1 License shall be valid for the year 2019-20 i.e upto 31/03/2020.
- 2 Licensee shall obtain N.O.C from Fire Station Officer before commencing operations.
- 3 License is for Car Agency and it shall not in any way be considered as regularization of building/change of land use of premises.
- 4 Licensee shall have to follow terms and conditions of License mentioned overleaf and rules/regulation of other Govt. departments or Municipal Corporation, Panipat issued from time to time.
- 5 Municipal Corporation, Panipat shall have the right to revoke/withdraw the license without assigning any reason if violation of Act, or breach of term and condition is found at any stage.
- 6 Licensee shall be responsible for obtaining the approval of the Building Plan & CLU from the competent authority.


Executive Officer
Municipal Corporation,
Panipat.

Sign. Of License Holder